

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/ 7170 JA

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Karimganj.

Dated Guwahati, the November, 2019.

Sub:- Earned leave.

Ref:- Your letter No. JKD/P/2019/6210 date 27.11.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for earned leave for 4 (four) days w.e.f. 03.12.2019 to 06.12.2019 along with station leave permission w.e.f. the morning of 01.12.2019 till the evening of 06.12.2019 (prefixing 01.12.2019 & 02.12.2019), has been granted/rejected. Further, you are requested to hand over charge of your Court and office to the Addl. District & Sessions Judge, FTC, Karimganj and in his absence, to the next senior most Judicial officer at the station, before proceeding on leave.

Yours faithfully

Sd/-

JT. REGISTRAR (VIGILANCE)

7172

Memo NO.HC.VII-08/2017/ 7171 JA, dated 2.12.19

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Systems Analyst, Gauhati High Court.

[Signature]

JT. REGISTRAR (VIGILANCE)

[Signature]